

[*Translation*]

**Inclusion of Rajbhar Caste in SC List**

5334. SHRI RAM KRISHAN YADAV: Will the Minister of WELFARE be pleased to state whether Government propose to include Rajbhar caste of Uttar Pradesh in the list of Scheduled Castes?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): A Cabinet note on the comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes was prepared and submitted to the Cabinet of the previous Government for their consideration. The Cabinet in their meeting held on 26.12.89 had deferred the matter. The present Government are examining afresh all the proposals, recommendation, suggestions, etc. received in this regard. Further, any amendment in the existing lists of Scheduled Castes and Scheduled Tribes have to be made only through an Act of Parliament in view of Articles 341(2) and 342 (2) of the Constitution.

[*English*]

**Scheduled Tribes in Ladakh (J & K)**

5335. SHRI K.D. SULTANPURI: Will the Minister of WELFARE be pleased to state:

(a) whether the Notification declaring 8 tribes of Ladakh as Scheduled Tribes has been issued and published in the Gazette of India;

(b) if so, whether the said order is not being implemented and Scheduled Tribe certificates are not being issued to the needy students and un-employed youths of Ladakh for seeking admission and employment in

the State, as well as, in the Central Government Institutions; and

(c) if so, the steps Government propose to take to ensure implementation of the said order?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) According to the Constitution (Jammu & Kashmir) Scheduled Tribes Order, 1989 dated 7.10.1989, the following eight communities have been notified in the Gazette of India on the same date as Scheduled Tribes in Jammu and Kashmir:

- 1) Balti
- 2) Beda
- 3) Bot, Boto
- 4) Brokpa, Drokpa, Dard, Shin
- 5) Changpa
- 6) Garra
- 7) Mon
- 8) Purigpa

(b) and (c). After the issue of above Presidential Order, the State Government was informed and requisite number of copies of the Presidential Order were sent to the State Government of Jammu & Kashmir for compliance. It has come to the notice of this Ministry that the certificates to the eligible persons are being issued by the concerned Revenue authorities who are competent to issue the Caste/Tribe certificate. All the persons belonging to the above mentioned eight communities are eligible to get benefits available to Scheduled Tribes such as admission in educational institutions and reservation in State/Central Government Services.